

3. Shri Santosh Kumar Basu.
4. Dr. W. S. Barlingay.
5. Shri Jagan Nath Kaushal.
6. Shri R. C. Gupta.
7. Shri Braja Kishore Prasad Sinha.
8. Shri M. Valiulla.
9. Shri S. Channa Reddy.
10. Shri Sonusing Dhansing Patil.
11. Shri P. D. Himatsingka.
12. Dr. Raj Bahadur Gour.
13. Shri Faridul Haq Ansari.
14. Shri Harihar Patel.
15. Shri B. D. Khobaragade".

importance and I request that he may make a statement thereon:

"Kidnapping of two members of Delhi Traffic Police on the 30th November, 1959."

The Minister of Home Affairs (Shri G. B. Pant): On the 30th November, 1959, a police party consisting of a Head-Constable and 5 Constables was on cycle-checking duty near the Safdarjang Tomb. At about 2-40 P.M. the party saw a truck loaded much beyond the permissible limits. The truck was signalled to stop and the driver was requested to produce his documents. He, however, replied that he did not have the documents in his possession. The Head-Constable then got into the truck and directed the driver to take it to the Traffic office at the Parliament Street Police Station as transport vehicles plying without documents are liable to be impounded under the Motor Vehicles Act. A foot-Constable also got into the truck. Instead of proceeding towards the Parliament Street Police Station, the truck driver proceeded on the Safdarjang Road and ignored the directions given to him by the Head-Constable. The Constable who was sitting in the back of the truck blew his whistle and beckoned to a taxi driver to follow. When the truck slowed down near a round-about at the junction of the Kitchner Road and Willingdon Crescent, the Constable jumped out, got into the taxi and chased the truck. In the meanwhile, a Head-Constable of the Delhi Armed Police who had noticed the incident informed the Control Room at Parliament Street Police Station and some police wireless vans were directed to pursue the truck. The truck was ultimately stopped at Bara Tooti and its driver was arrested and has been remanded to judicial custody till the 15th December, 1959.

PRESIDENT'S ASSENT TO BILL

Secretary: I lay on the Table the Miscellaneous Personal Laws (Extension) Bill, 1959, passed by the Houses of Parliament during the current Session and assented to by the President, since a report was last made to the House on the 16th November, 1959.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE SEVENTEENTH REPORT

Shri Achar (Mangalore): I beg to present the Seventeenth Report of the Committee on Absence of Members from the Sittings of the House.

I also lay on the Table a copy of the statement showing the names of Members who have been absent for 15 days or more continuously from the 8th Session.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

KIDNAPPING OF TWO POLICEMEN

Shri Vajpayee (Balrampur): Under Rule 107 I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public

Shri P. R. Patel (Mehsana): I would like to know whether the constables who were kidnapped had any weapons with them?

Mr. Speaker: Did they carry any weapons?

Shri G. B. Pant: No, the constables do not carry any weapons.

Shri Tangamani (Madurai): Any firearms?

Mr. Speaker: The hon. Minister says that they had no firearms.

12-21 hrs.

APPROPRIATION (NO. 8) BILL,*
1959-60

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year, 1959-60.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1959-60."

The motion was adopted.

Dr. B. Gopala Reddy: I introduce the Bill.

12-22 hrs.

INDIAN STATISTICAL INSTITUTE
BILL

Mr. Speaker: Now, the hon. Prime Minister.

Shri Khadilkar (Ahmednagar): May I make a submission on a point of

order regarding the motion that the hon. Prime Minister is going to move? Certain constitutional propriety which has to be looked to has not been looked to. When the Constituent Assembly of India debated this particular Entry in List I of the Seventh Schedule, the consensus of opinion was.....

Mr. Speaker: Is it with respect to the motion to be moved by the hon. Prime Minister, regarding the Indian Statistical Institute Bill? The hon. Prime Minister may move his motion, and then I shall hear the point of order.

Shri Khadilkar: It would be better if, before he makes his speech, I raise this point of order, because he can take into consideration my submission. It is also a question of the privilege of the House.

Shri Mahanty (Dhenkanal): If it is a point of order, what is there to wait for?

Shri Khadilkar: I shall be very brief; I shall finish in two minutes.

Mr. Speaker: Everything that the hon. Member wants to say cannot be allowed, unless it is a point of order, at this stage. Is it a point of order?

Shri Khadilkar: In my opinion, it is a point of order, and you have got to give your ruling on it.

Mr. Speaker: Let him state the point of order first.

Shri Khadilkar: I shall make a brief submission. I have gone through the debates of the Constituent Assembly, and I find that there was a consensus of opinion among the framers of our Constitution, and again and again, this point was stressed also, that when a national status is conferred on any institution, certain formalities should be gone through. In that sense, in the present Bill, there is

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†Introduced with the recommendation of the President.